

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Customs Appeal No. 40567 of 2013**

(Arising out of Order-in-Appeal C.Cus. No. 1381/2012 dated 29.11.2012 passed by Commissioner of Customs (Appeals), 60, Rajaji Salai, Custom House, Chennai – 600 001.)

**M/s. PMA Controls India Ltd.,**

4<sup>th</sup> Floor, Ceebros Arcade,  
Sardar Patel Road,  
Adyar,  
Chennai – 600 210.

**...Appellant**

***Versus***

**Commissioner of Customs,**

Meenambakkam,  
Chennai – 600 027.

**...Respondent**

**APPEARANCE:**

For the Appellant : None

For the Respondent : Shri R. Rajaraman, Assistant Commissioner (A.R)

**CORAM:**

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)**

**HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING/DECISION : 05.07.2023**

**FINAL ORDER No.40537/2023**

**Order : Per Ms. Sulekha Beevi C.S.**

The above appeal is listed for hearing on 13.03.2023, 03.04.2023, 22.05.2023 and adjourned to this date. The Bench had directed the registry to issue notice to the appellant by registered post. The notice informing the hearing as 05.07.2023 and also informing as last and final

chance has been returned as un-delivered with the endorsement "no such address". It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

Sd/-  
**(VASA SESHAGIRI RAO)**  
MEMBER (TECHNICAL)

Sd/-  
**(SULEKHA BEEVI C.S.)**  
MEMBER (JUDICIAL)

RKP